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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

C.P. No.270/2005 In
O.A. No.1006/2003

New Delhi this the 8th day of September, 2005

Hon'ble Shri V.K. Majotra, Vice Chairman (A)
Hon'ble Mrs. Meera Chhibber, Member (J)

1. Smt. Rameshwari
2. Smt. Sarswati,
3. Smt. Lachho,
4. Smt. Swaranlata,
5. Smt. Deepa,
6. Smt. Meera Matel,
7. Smt. Rajdua,
8. Smt. Rattan Kaur,
9. Smt. Hersha.

All are working as House Aunties, under different homes of
Social department welfare department, Govt. of NCT of Delhi.

-Applicants

(By Advocate: Shri Pradeep Sharma)

Versus

Shri Jitender Kumar
Director
Department of Social Welfare,
Govt. of NCT of Delhi,
Old ITO Building,
Kasturba Gandhi Marg,
Cannought Place, New Delhi.

-Respondent

(By Advocate: Mrs. Renu George)

ORDER (Oral)

Hon'ble Mrs. Meera Chhibber, Member (J)

This Contempt Petition has been filed by the applicants alleging disobedience of the Tribunal's orders dated 14.5.2004 passed in OA-1006/2003 whereby respondents were directed to grant to the applicants minimum pay scales as admissible to daily wagers/casual workers along with arrears.

2. Notice was issued to the respondent in the Contempt Petition.
3. Respondent has filed the reply, wherein he has taken serious objection against the filing of the present Contempt Petition, in view of the fact that these



very applicants had initially filed C.P. No.171/2005, which was dropped vide order dated 2.6.2005, by recording, therein, that the Hon'ble High Court has stayed the operation of the Tribunal's orders dated 14.5.2004 vide order dated 6.12.2004 passed in Writ Petition (C) No.18581/2004. To substantiate their averments, respondents have annexed both the orders. They have submitted that the applicants have filed another Contempt Petition by suppressing these facts. Therefore, it should be dismissed with heavy cost.

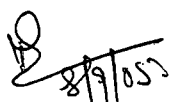
4. Counsel for applicants, on the other hand, submitted that applicants are poor and illiterate persons and he was not aware of these proceedings. He also tendered his apology for having filed this C.P. and prayed that he may be allowed to withdraw this Contempt Petition.

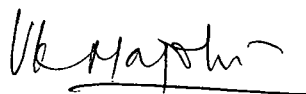
5. We have heard both the counsel and perused the proceedings as well.

6. Whether applicants are poor or illiterate is not important, what is important is how the process of court has been misused by the counsel or the applicants in the present case. Since counsel for the applicants has tendered his apology, we accept the same but at the same time we are of the considered view that an order to stop this kind of practice, at least a token cost of Rs.500/- should be imposed, which must be paid by the counsel as he has not been diligent in filing the Contempt Petition.

7. Counsel for respondent submitted that the amount of cost may be deposited by the counsel for applicants in the CAT Bar Association, Accordingly, he may do so within one week from today.

8. With the above directions, C.P. is dismissed. Notice to the respondent is discharged.


(Meera Chhibber)
Member (J)


(V.K. Majotra)
Vice Chairman (A)

cc.